

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

IA No.2954/23
IA(I.B.C)/935 (CH)2024, IA(I.B.C)/938 (CH)2024
IA(I.B.C)/939 (CH)2024, IA(I.B.C)/940 (CH)2024
In
CP(IB) No.149/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:
Central Bank of India

...Petitioner-Financial Creditor

Versus

SEL Textile Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5) IBC 2016
Rule 11 of NCLT

Order delivered on 17.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the applicant in : Ms. Shivani, Advocate.
IA No.935/2024

For the RP : Mr. Shubham Gupta, proxy counsel

ORDER

As the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

IA No.2954/23

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s)

at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 30.04.2024.

IA(I.B.C)/935 (CH)2024

Ld. Counsel for the applicant is directed to file affidavit of service within one week. Ld. Counsel for the respondent is directed to file their reply to this application within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite.

List on 30.04.2024.

IA(I.B.C)/938 (CH)2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 for placing on record the 13th Fortnightly Progress Report for the period from 11.02.2024 to 25.02.2024 along with the verifying affidavit. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/938 (CH)2024 stands disposed of.

IA(I.B.C)/939 (CH)2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 for placing on record the 14th Fortnightly Progress Report for the period from 26.02.2024 to 10.03.2024 along with the verifying affidavit. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/939 (CH)2024 stands disposed of.

IA(I.B.C)/940 (CH)2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 for placing on record the 15th Fortnightly Progress Report for the period from 11.03.2024 to 25.03.2024 along with the verifying affidavit. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/940 (CH)2024 stands disposed of.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**